

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3794 of 2020**

Jeetendra Ram

... .. **Petitioner**

Versus

The State of Jharkhand

... .. **Opposite Party**

**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing**

For the Petitioner

: Mr. Nilesh Kumar, Advocate

For the State

: Ms. Anuradha Sahay, A.P.P.

02/08.07.2020 Heard Mr. Nilesh Kumar, learned counsel for the petitioner and Ms. Anuradha Sahay, learned A.P.P. for the State.

Defect no. 9 (i) as pointed out by the office is ignored.

The petitioner is an accused in connection with Ramgarh P.S. Case No. 324/2019, corresponding to POCSO Case No. 6/2020.

It has been alleged that the petitioner had shown obscene pictures on his mobile to the two granddaughters of the informant.

The petitioner appears to be in custody since 16.12.2019.

Regard being had to the period of custody, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Special Judge, POCSO-cum-Additional Sessions Judge-I, Ramgarh in connection with Ramgarh P.S. Case No. 324/2019, corresponding to POCSO Case No. 6/2020.

(R. Mukhopadhyay, J.)